

BUSINESS ADVISORY COMMITTEE

(Eleventh Lok Sabha)

NINTH REPORT

(Presented on 16-12-1996)

The Business Advisory Committee held a sitting on Monday, the 16th December, 1996.

2. The Committee recommend the allocation of time to the following items of business as shown against each:—

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| (1) General Discussion on Uttar Pradesh Budget for 1996-97. | |
| (2) Discussion and Voting on the Demands for Grants (Uttar Pradesh) for 1996-97. | 1 hour |
| (3) The Provisions of Panchayats (Extension to Scheduled Areas) Bill, 1996, as passed by Rajya Sabha. (<i>Consideration and passing</i>) | |
| (4) The Indian Contract (Amendment) Bill, 1996, as passed by Rajya Sabha. (<i>Consideration and passing</i>) | May be disposed of without discussion. |
| (5) The Apprentices (Amendment) Bill, 1996, as passed by Rajya Sabha. (<i>Consideration and passing</i>) | |
| (6) The Companies (Amendment) Bill, 1996, after it has been passed by Rajya Sabha. (<i>Consideration and passing</i>) | 1 hour |

3. The Committee also recommend that the items of business may be taken up in the following order on the dates indicated against each:—

17.12.1996 (Tuesday)

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| (1) Discussion and Voting on the Supplementary Demands for Grants (General) for 1996-97. | |
| (2) General Discussion on the Budget for the State of Uttar Pradesh for 1996-97. | |
| (3) Discussion and Voting on the Demands for Grants in respect of Budget for the State of Uttar Pradesh for 1996-97. | |
| (4) Discussion and Voting on the Supplementary Demands for Grants (Railways) for 1996-97. | |
| (5) Further Discussion under Rule 193 regarding India's Foreign Policy, raised by Shrimati Geeta Mukherjee on the 4th December, 1996. | May be disposed of the same day, by sitting late if necessary. |

18.12.1996 (Wednesday)

- (1) The provisions of Panchayats (Extension to Scheduled Areas) Bill, 1996, as passed by Rajya Sabha.
(Consideration and passing)
- (2) The Indian Contract (Amendment) Bill, 1996, as passed by Rajya Sabha.
(Consideration and passing)
- (3) The Apprentices (Amendment) Bill, 1996, as passed by Rajya Sabha.
(Consideration and passing)
- (4) The Companies (Amendment) Bill, 1996, after it has been passed by Rajya Sabha.
(Consideration and passing).
- (5) Discussion under Rule 193 regarding deterioration in the standard of sports in the country.

May be
disposed of
the same day.

NEW DELHI;
December 16, 1996
Agrahayana 25, 1918 (Saka)

PURNO A. SANGMA,
Chairman,
Business Advisory Committee.